

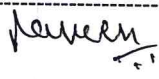
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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 06.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 270/16	TP 117/17	For compliance of objections	433( e) / 433(f)	Nirupama T. Vs. Dreamz Infra India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1)	G. NAVEEN BABU [9538426199]	PETITIONER <u>ORDER</u>	

Counsel for Petitioner is present. Again he has filed memo seeking adjournment on the ground that some settlement is likely to be arrived in the Civil Court where matter is pending. He has taken several adjournment on this ground alone. Further Counsel has not complied objections raised by the Registry. As a last chance one more opportunity is given to the Petitioner to comply the objections, otherwise the Tribunal will pass necessary order for non-compliance. List it on 23/11/2017 and no adjournment will be given.

  
Member (T)

  
Member (J)